

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [SWASTIK OIL REFINERY PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SWASTIK OIL REFINERY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/04/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15142WB1997PTC084070
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office :-3, Pretoria Street, Chandra Kunj, 3rd Floor, Kolkata - 700071
6.	Insolvency commencement date in respect of corporate debtor	15 th March, 2022
7.	Estimated date of closure of insolvency resolution process	11 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vishal Shekhar Reg. No. IBBI/IPA-002/IP-N00593 /2018-19/11891
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manorma Bhawan, Road No. 6C ,Patna,Bihar ,800016 E-mail :- vs.vishalshekhar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	N-527, Diamond Heritage, 16, Strand Road, Kolkata – 700 001, E-mail :- swastikcirp@gmail.com
11.	Last date for submission of claims	29 th March, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA – as per information available with IRP 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address : As mentioned in item no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SWASTIK OIL REFINERY PRIVATE LIMITED** on 15th March, 2022.

The creditors of **SWASTIK OIL REFINERY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **29th March, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vishal Shekhar
Vishal Shekhar

Interim Resolution Professional

Reg. No. IBBI/PA-002/IP-N00593 /2018-19/11891

Date : 18.03.2022

Place : Kolkata